

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 107**

**IA No. 1136(ND)2021 in (IB)-1582(ND)2019**

**IN THE MATTER OF:**

|                                   |     |            |
|-----------------------------------|-----|------------|
| Construmart Online Pvt. Ltd.      | ... | Applicant  |
| Vs.                               |     |            |
| Maxworth Infrastructure Pvt. Ltd. | ... | Respondent |

**Order under Section 9 of IBC.**

**Order delivered on 27.07.2021**

**Coram:**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the IRP :Mr. Vishal Ganda, Ms. Akanksha Mathur, Advs.  
Mr. Rahul Jain, IRP in person.

For the Respondent :

**ORDER**

**IA No. 1136/ND/2021:**

As per the order dated 12.07.2021, the parties had amicably settled the matter. The insolvency application was dismissed as withdrawn and all pending applications become infructuous. Hence, this application has also become infructuous in pursuance of the order dated 12.07.2021.

Application is disposed of.

**Sd/-  
SUMITA PURKAYASTHA  
MEMBER (TECHNICAL)**

**Sd/-  
DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**

